

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 01/83-ALC1/AM-2021 MEETING DATE : 13.05.2021

1	Case No:34/7/83-ALC1/2018	Party Name: UPL LTD	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/00504/AM19/	RLA File : 03/95/040/00273/AM17/	Lic.No/Date: 0310806203 13.07.2016	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against D/L issued on 14.01.2019, followed by Reminder letter on 11.2.2019. Committee decided issue reminder to party. Hence, the Committee decided to Defer the case. (Second Reminder letter is issued on 07.06.2021).			

2	Case No:3/01/83-ALC1/AM-2021	Party Name: PANOPLY PACKAGINGS PVT LTD	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01088/AM21/	RLA File : 04/21/040/00309/AM17/	Lic.No/Date: 0410162382 18.10.2016	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. (Hard Copy letter is issued on 07.06.2021). Hence, the Committee decided to Defer the case.			

3	Case No: 4/01/83-ALC1/AM-2021	Party Name: M D OVERSEAS LTD.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01089/AM21/	RLA File : 05/27/040/00048/AM18/	Lic.No/Date: 0510402766 30.05.2017	Defer
	Decision : File along with the hard copy received and sent to the technical expert (SK) for further examination. Committee decided to Defer the case.			

4	Case No:14/8/83-ALC1/2018	Party Name: UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/00562/AM19/	RLA File : 03/95/040/00474/AM19/	Lic.No/Date: 0310823907 21.09.2018	Defer
Decision : File along with the hard copy received and sent to the technical expert (DNM) for further examination. Committee decided to Defer the case.				

5	Case No:119/2/83-ALC1/2019	Party Name: MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/00092/AM20/	RLA File : 03/95/040/01159/AM19/	Lic.No/Date: 0310828806 07.05.2019	Defer
Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 01/83-ALC1/2021 dated 13.05.2021: - Manufacturing Process indicating stage wise wastage of all the raw materials. - Complete calculation for requirement of raw materials both imported and indigenous for the manufacture of export product indicating net import content in the export product (as per AA, the wastage of raw materials comes to 37.45% but in application 5% wastage has been asked for). - Production of the export product vis-a-viz consumption of the raw materials duly certified in Chartered Accountant for 3 years. - Application/uses of the export product indicating generic name and specification of each import item. Hence, the Committee decided to Defer the Case. (D/L issued to the firm by post on 07.06.2021).				

6	Case No.:123/2/83-ALC1/2019	Party Name:INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/00096/AM20/	RLA File : 05/23/040/00034/AM20/	Lic.No/Date:0510410527 08.05.2019	Defer
Decision : File along with the hard copy received and sent to the technical expert (DNM) for further examination. Committee decided to Defer the case.				

7	Case No.:136/2/83-ALC1/2019	Party Name:LUBRIKOTE SPECIALITIES PVT.LTD.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00109/AM20/	RLA File :03/95/040/00124/AM20/	Lic.No/Date:0310828999 14.05.2019	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against D/L issued on 05.10.2020. Hence, the Committee decided to Defer the case. (Reminder letter is issued on 07.06.2021).			

8	Case No.:139/2/83-ALC1/2019	Party Name:INDIA GLYCOLS LTD	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00112/AM20/	RLA File :05/23/040/00066/AM20/	Lic.No/Date:0510410588 14.05.2019	Defer
	Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 01/83-ALC1/2021 dated 13.05.2021: I. Last three years production of export under ref and corresponding consumption of raw materials duly certified by GST II. Commercial value of chlorophyll fraction and wastage generated in the process III. From the process of manufacture, it seems that export is formulation if so than % content of fucoxanthin in export IV. As per COA of import submitted, fucoxanthin content is only 1.02 %,as such material balance between import and export in terms of active content Hence, the Committee decided to Defer the Case. (D/L issued to the firm by post on 07.06.2021).			

9	Case No.:5/3/83-ALC1/2019	Party Name:ALFA INDUSTRIES,	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00124/AM20/	RLA File :08/24/040/00064/AM20/	Lic.No/Date:0810145344 23.05.2019	Defer
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 01/83-ALC1/2021 dated 13.05.2021: I. Complete technical details as per appendix 4E, showing chemical reactions, molecular weight of imports and export items and % yield on molar basis.			

Hence, the Committee decided to Defer the Case
(D/L issued to the firm by post on 07.06.2021).

Case No.: 21/3/83- ALC1/2019	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:01/83- ALC1/AM-2021 13.05.2021	Status:
HQ File :01/83/050/00140/AM20/	RLA File :05/24/040/00092/AM20/	Lic.No/Date:051041075 2 28.05.2019	Approved
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
IMAZETHAPYR 10% SL	20000.000 Kg	IMAZETHAPYR TECHNICAL 98% MINIMUM	2010.00 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.: 29/3/83- ALC1/2019	Party Name:NOVEL TISSUES PVT LTD	Meet No/Date:01/83- ALC1/AM-2021 13.05.2021	Status:
HQ File :01/83/050/00148/AM20/	RLA File :07/24/040/00010/AM20/	Lic.No/Date:0710114972 28.05.2019	Defer
Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 01/83-ALC1/2021 dated 13.05.2021: I. Complete technical details as per appendix 4E. Hence, the Committee decided to Defer the Case (D/L issued to the firm by post on 07.06.2021).			

Case No.: 30/3/83- ALC1/2019	Party Name:SETCO CHEMICALS (I) PVT.LTD.	Meet No/Date:01/83- ALC1/AM-2021 13.05.2021	Status:
HQ File :01/83/050/00149/AM20/	RLA File :03/95/040/00202/AM20/	Lic.No/Date:0310829345 30.05.2019	Defer
Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 01/83-ALC1/2021 dated 13.05.2021: I. To indicate Solid Resin Content and Pigment Content, separately in all the three export item. II. Calculation of arriving of Solid Resin Content and Pigment Content in Export			

- items (separately for each) from Solid Resin / Pigment Content of input materials.
- III. Calculation of requirement of input materials (both imported and indigenous) for the manufacture of each export item.
- IV. Production of export item vis-a vis consumption of raw materials for the last three years duly certified by Chartered Accountant.

Hence, the Committee decided to Defer the Case
(D/L issued to the firm by post on 07.06.2021).

	Case No.: 36/3/83-ALC1/2019	Party Name:COLOUR CHROMES PRIVATE LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
13	HQ File :01/83/050/00155/AM20/	RLA File :02/24/040/00025/AM20/	Lic.No/Date:0210209217 03.06.2019	Defer
Decision : File along with the hard copy received and sent to the technical expert (NL) for further examination. Committee decided to Defer the case.				

	Case No.: 43/3/83-ALC1/2019	Party Name:EAGLE PRESS PRIVATE LIMITED,	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
14	HQ File :01/83/050/00162/AM20/	RLA File :04/24/040/00047/AM20/	Lic.No/Date:0410165670 03.06.2019	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the complete information against the D/L issued on 24.09.2020. Therefore, Reminder Letter is issued to the firm to give specific point wise reply of the D/L issued. Committee decided to Defer the case.				

	Case No.: 52/3/83-ALC1/2019	Party Name:SYNDICATE EXPORTS PRIVATE LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
15	HQ File :01/83/050/00171/AM20/	RLA File :32/24/040/00020/AM20/	Lic.No/Date:3210078988 07.06.2019	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and decided to send the file to Ministry of Steel for further examination. Hence, the Committee decided to Defer the case.				

16	Case No.: 67/3/83-ALC1/2019	Party Name:MALABAR EQUIPMENTS AND GENERAL TRADERS PVT	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00186/AM20/	RLA File :10/24/040/00019/AM20/	Lic.No/Date:1010060206 14.06.2019	Defer
Decision : File along with the hard copy received and sent to the technical expert (NL) for further examination. Committee decided to Defer the case.				

17	Case No.: 71/3/83-ALC1/2019	Party Name:AVH PRIVATE LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00190/AM20/	RLA File :03/94/040/00154/AM20/	Lic.No/Date:0310829753 18.06.2019	Defer
Decision : File along with the hard copy received and sent to the technical expert (NL) for further examination. Committee decided to Defer the case.				

18	Case No.: 71/9/83-ALC1/2019	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00677/AM20/	RLA File :03/94/040/00185/AM20/	Lic.No/Date:0310829752 18.06.2019	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against D/L issued on on 25.09.2020. Hence, the Committee decided to Defer the case. (Second Reminder letter is issued on 07.06.2021).				

19	Case No.: 83/3/83-ALC1/2019	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00202/AM20/	RLA File :03/95/040/00248/AM20/	Lic.No/Date:0310829836 21.06.2019	Defer
Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 01/83-ALC1/2021 dated 13.05.2021: I. Exact composition of export item from S. No. 22 to 25 and their base Hence, the Committee decided to Defer the Case.				

(D/L issued to the firm by post on 07.06.2021).

20	Case No.: 84/3/83-ALC1/2019	Party Name: CLARIANT CHEMICALS [INDIA] LTD.	Meet No/Date: 01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00203/AM20/	RLA File :03/94/040/00233/AM20/	Lic.No/Date: 0310829837 21.06.2019	Defer
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 01/83-ALC1/2021 dated 13.05.2021: I. Manufacturing process with exact description/specification of Import item number 1 (whether, it is granules or else) and 2 and application of export item. II. Complete calculation of requirement of imported raw material and also indigenous item, if any, for the manufacture of export product, giving Composition/net import content of export item. III. Production of export item vis-a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant. Hence, the Committee decided to Defer the Case. (D/L issued to the firm by post on 07.06.2021).			

21	Case No.: 101/3/83-ALC1/2019	Party Name: EXCELEX BIOPOLYMERS PRIVATE LIMITED	Meet No/Date: 01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00220/AM20/	RLA File :09/24/040/00152/AM20/	Lic.No/Date: 0910067695 26.06.2019	Defer
	Decision : File along with the hard copy received and sent to the technical expert (DNM) for further examination. Committee decided to Defer the case.			

22	Case No.: 102/3/83-ALC1/2019	Party Name: PARIJAT INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date: 01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00221/AM20/	RLA File :05/24/040/00188/AM20/	Lic.No/Date: 0510411058 26.06.2019	Approved
	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			

Export Item	Quantity	Import Item	Quantity
AZOXYSTROBIN 11.4% + PROPICONAZOLE	4085.000 Kg	AZOXYSTROBIN TECHNICAL 98% MIN	468.00 Kg

11.4% EC			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

23	Case No.: 107/3/83-ALC1/2019	Party Name:EAGLE PRESS PRIVATE LIMITED,	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00226/AM20/	RLA File :04/24/040/00064/AM20/	Lic.No/Date:0410165782 28.06.2019	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued, followed by Reminder letter on 27.07.2020. Hence, the Committee decided to Defer the case. (Second Reminder letter is issued on 07.06.2021).			

24	Case No.: 14/4/83-ALC1/2019	Party Name:PACIFIC INDUSTRIES LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00251/AM20/	RLA File :13/24/040/00157/AM20/	Lic.No/Date:1310049350 09.07.2019	Defer
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 01/83-ALC1/2021 dated 13.05.2021: I. Manufacturing process of Polished Engineered Quartz Slab indicating weight of Export item in Metric Tons. II. Specification of all the imported items specifying separately raw materials and consumable items and also value wise (CIF) percentage of consumables to FOB value of export. III. Complete Calculation for the requirement of inputs (both imported and indigenous) for the manufacture of Polished Engineered Quartz Slab. Hence, the Committee decided to Defer the Case. (D/L issued to the firm by post on 07.06.2021).			

25	Case No.: 17/4/83-ALC1/2019	Party Name:TIKI TAR DANOSA (INDIA) PVT. LTD.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00254/AM20/	RLA File :34/24/040/00054/AM20/	Lic.No/Date:3410045276 10.07.2019	Defer
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 01/83-ALC1/2021 dated 13.05.2021: I. Manufacturing process of TARFELT ROOFING indicating complete			

specification of Export and Import items.
 II. Composition of TARELT ROOFING indicating net Import Content of POLYESTER BASE in export item.
 Hence, Committee decided to Defer the Case.
 (D/L issued to the firm by post on 07.06.2021).

26	Case No.:23/4/83-ALC1/2019	Party Name:SYNDICATE EXPORTS PRIVATE LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00260/AM20/	RLA File :32/24/040/00029/AM20/	Lic.No/Date:3210079022 12.07.2019	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and decided to send the file to Ministry of Steel for further examination. Hence, the Committee decided to Defer the case.				

27	Case No.:35/4/83-ALC1/2019	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00272/AM20/	RLA File :03/94/040/00327/AM20/	Lic.No/Date:0310830522 24.07.2019	Defer
Decision : File along with the hard copy received and sent to the technical expert (SK) for further examination. Committee decided to Defer the case.				

28	Case No.:41/4/83-ALC1/2019	Party Name:VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00278/AM20/	RLA File :03/95/040/00427/AM20/	Lic.No/Date:0310830596 26.07.2019	Withdrawn
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has stated to have surrendered the authorization. Committee decided to withdraw the case.				

29	Case No.:48/4/83-ALC1/2019	Party Name:NOCIL LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
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HQ File :01/83/050/00285/AM20/	RLA File :03/95/040/00245/AM20/	Lic.No/Date:0310830642 29.07.2019	Defer
Decision : File along with the hard copy received and sent to the technical expert (SK) for further examination. Committee decided to Defer the case.			

Case No.:1/5/83-ALC1/2019	Party Name:ANAR CHEMICALS LLP	Meet No/Date:01/83- ALC1/AM-2021 13.05.2021	Status:
30 HQ File :01/83/050/00299/AM20/	RLA File :08/24/040/00148/AM20/	Lic.No/Date:0810145921 07.08.2019	Defer
Decision : File along with the hard copy received and sent to the technical expert (DNM) for further examination. Committee decided to Defer the case.			

Case No.:5/5/83-ALC1/2019	Party Name:COLOR MAX,	Meet No/Date:01/83- ALC1/AM-2021 13.05.2021	Status:
31 HQ File :01/83/050/00303/AM20/	RLA File :32/24/040/00031/AM20/	Lic.No/Date:3210079057 08.08.2019	Defer
Decision : File along with the hard copy received and sent to the technical expert (DNM) for further examination. Committee decided to Defer the case.			

Case No.:46/5/83-ALC1/2019	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:01/83- ALC1/AM-2021 13.05.2021	Status:
32 HQ File :01/83/050/00344/AM20/	RLA File :08/24/040/00403/AM18/	Lic.No/Date:0810146063 29.08.2019	Defer
Decision : File along with the hard copy received and sent to the technical expert (SK) for further examination. Committee decided to Defer the case.			

Case No.:2/6/83-ALC1/2019	Party Name:COLOUR CHROMES PRIVATE LIMITED	Meet No/Date:01/83- ALC1/AM-2021 13.05.2021	Status:
33 HQ File :01/83/050/00363/AM20/	RLA File :02/24/040/00085/AM20/	Lic.No/Date:0210209418 04.09.2019	Defer
Decision : File along with the hard copy received and sent to the technical expert (NL) for further examination. Committee decided to Defer the case.			

	Case No.:6/6/83-ALC1/2019	Party Name:RUBAMIN LTD.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
34	HQ File :01/83/050/00367/AM20/	RLA File :34/24/040/00038/AM20/	Lic.No/Date:3410045421 05.09.2019	Defer
Decision : File along with the hard copy received and sent to the technical expert (SK) for further examination. Committee decided to Defer the case.				

	Case No.:7/6/83-ALC1/2019	Party Name:PARAMOUNT MINERALS AND CHEMICALS LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
35	HQ File :01/83/050/00368/AM20/	RLA File :03/95/040/00527/AM20/	Lic.No/Date:0310831428 09.09.2019	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against D/L issued on 05.10.2020. Reminder letter is issued on 25.03.2021. Hence, the Committee decided to Defer the case.				

	Case No.:8/6/83-ALC1/2019	Party Name:TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
36	HQ File :01/83/050/00369/AM20/	RLA File :02/24/040/00093/AM20/	Lic.No/Date:0210209433 11.09.2019	Defer
Decision : File along with the hard copy received and sent to the technical expert (SK) for further examination. Committee decided to Defer the case.				

	Case No.:11/6/83-ALC1/2019	Party Name:PROEC ENERGY LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00372/AM20/	RLA File :05/24/040/00333/AM20/	Lic.No/Date:0510411816 12.09.2019	Defer
37	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 01/83-ALC1/2021 dated 13.05.2021: I. Manufacturing process indicating stage-wise wastage of raw materials (both imported & indigenous) also difference in Modified clay and Organophillic Clay. II. Complete details of Dihydrogenated Tallow Benzyl Methyl Ammonium Chloride providing its technical literature, brochure specification, uses etc. III. Calculation with chemical reaction giving Molecular weight of both reactant and			

- product.
- IV. Production of all the raw materials vis-à-vis consumption of raw materials (imported & indigenous) for the last three years duly certified by Chartered Accountant.

Hence, the Committee decided to Defer the Case.
(D/L issued to the firm by post on 07.06.2021).

	Case No.:15/6/83-ALC1/2019	Party Name:GAYATRI COLOUR CHEM INDUSTRIES	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
38	HQ File :01/83/050/00376/AM20/	RLA File :08/24/040/00189/AM20/	Lic.No/Date:0810146174 13.09.2019	Defer
Decision : File along with the hard copy received and sent to the technical expert (DNM) for further examination. Committee decided to Defer the case.				

	Case No.:16/6/83-ALC1/2019	Party Name:R.K. JEWELS	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
39	HQ File :01/83/050/00377/AM20/	RLA File :05/24/040/00326/AM20/	Lic.No/Date:0510411829 13.09.2019	Defer
Decision : The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. P.H Letter to be issued. The committee decided to defer the case.				

	Case No.:22/6/83-ALC1/2019	Party Name:SUMITOMO CHEMICAL INDIA PRIVATE LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
40	HQ File :01/83/050/00383/AM20/	RLA File :03/95/040/00590/AM20/	Lic.No/Date:0310831619 18.09.2019	Defer
Decision : File along with the hard copy received and sent to the technical expert (DNM) for further examination. Committee decided to Defer the case.				

	Case No.:32/6/83-ALC1/2019	Party Name:GAYATRI COLOUR CHEM INDUSTRIES	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
41	HQ File :01/83/050/00393/AM20/	RLA File :08/24/040/00200/AM20/	Lic.No/Date:0810146237 26.09.2019	Defer
Decision : File along with the hard copy received and sent to the technical expert (DNM) for further examination. Committee decided to Defer the case.				

42	Case No.: 41/6/83-ALC1/2019	Party Name:SYNDICATE EXPORTS PRIVATE LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00402/AM20/	RLA File :32/24/040/00054/AM20/	Lic.No/Date:3210079132 30.09.2019	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to send the file to Ministry of Steel for further examination. Hence, the Committee decided to Defer the case.			

43	Case No.: 44/6/83-ALC1/2019	Party Name:GAYATRI COLOUR CHEM INDUSTRIES	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00405/AM20/	RLA File :08/24/040/00211/AM20/	Lic.No/Date:0810146259 01.10.2019	Defer
	Decision : File along with the hard copy received and sent to the technical expert (DNM) for further examination. Committee decided to Defer the case.			

44	Case No.: 49/6/83-ALC1/2019	Party Name:JAQUAR& COMPANY PVT.LTD.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00410/AM20/	RLA File :05/23/040/00248/AM20/	Lic.No/Date:0510412004 03.10.2019	Withdrawn
	Decision: The Committee considered the case as per agenda in presence of technical experts and it was found that the same case has been rejected in online meeting 07/83-ALC1/2020 held on 18/09/2020. Hence, the Committee decided to withdraw the case.			

45	Case No.: 2/7/83-ALC1/2019	Party Name:SUPER CIRCLE AUTO LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00416/AM20/	RLA File :05/24/040/00374/AM20/	Lic.No/Date:0510412067 10.10.2019	Defer
	Decision : File along with the hard copy received and sent to the technical expert (NL) for further examination. Committee decided to Defer the case.			

46

Case No.: 3/7/83-ALC1/2019	Party Name: GREENLAM INDUSTRIES LIMITED	Meet No/Date: 01/83-ALC1/AM-2021 13.05.2021	Status:
HQ File :01/83/050/00417/AM20/	RLA File :05/23/040/00271/AM20/	Lic.No/Date: 0510412074 10.10.2019	Approved
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
ENGINEERED WOODEN FLOORING {THICKNESS: 15.00 MM}	1 Sq Meter	WOOD VENEER (FOR TOP LAYER) (THICKNESS: 3.00 MM +/- 10%)	1.5670 Sq. meter
		PINE WOOD (FOR MIDDLE LAYER)	0.0188 Cubic meter
		WOOD VENEER (FOR BOTTOM LAYER) (THICKNESS: 2.20 MM +/- 10%)	0.00318 Cubic meter
		GLUE-UREA FORMALDEHYDE	0.2338 Kg
		MODIFIER	0.0475 Kg
		HARDNER	0.0400 Kg
		LACQUER / PAINT (UV SEALER STANDARD, UV SEALER ANTI ABRASIVE, UV TOP COAT ANTI SCRATCH, UV SEALER MATT, UV PRIMER, UV FILLER, UV HYDRO PRIMER WHITE, UV SEALER COLOURLESS, UV SEALER LIFETIME, UV SEALER WHITE, UV TOP COAT ENTRY SCRATCH MATT, STAIN BINDER)	0.1365 Kg
		LACQUER / VARNISH (COLOUR YELLOW, RED, WHITE, BLACK, BLUE)	0.0080 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.: 12/7/83-ALC1/2019	Party Name: ATUL LIMITED,	Meet No/Date: 01/83-ALC1/AM-2021 13.05.2021	Status:
47	HQ File :01/83/050/00426/AM20/	RLA File :08/24/040/00179/AM20/	Lic.No/Date:0810146345 15.10.2019	Defer
Decision : File along with the hard copy received and sent to the technical expert (DNM) for further examination. Committee decided to Defer the case.				

	Case No.: 14/7/83-ALC1/2019	Party Name: MICRON PLATERS	Meet No/Date: 01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00428/AM20/	RLA File :03/95/040/00663/AM20/	Lic.No/Date:031083225 0 16.10.2019	Approved
4 8	Decision : The committee considered the case as per agenda and decided to ratify the norms based on decision taken in previous meeting as under:-			
	Export Item	Quantity	Import Item	Quantity
	SILVER OXIDE (NET CONENT OF SILVER =93.10%)	200.00 KG	SILVER	186.200 KG
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.: 20/7/83-ALC1/2019	Party Name: SV PLASTOCHEM PVT.LTD.	Meet No/Date: 01/83-ALC1/AM-2021 13.05.2021	Status:
49	HQ File :01/83/050/00434/AM20/	RLA File :31/83/040/00095/AM20/	Lic.No/Date:3110067576 17.10.2019	Reject
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that export and import item are same. Hence, committee decided to Reject the case.			

	Case No.: 22/7/83-ALC1/2019	Party Name: YASHO INDUSTRIES LIMITED	Meet No/Date: 01/83-ALC1/AM-2021 13.05.2021	Status:
50	HQ File :01/83/050/00436/AM20/	RLA File :03/95/040/00724/AM20/	Lic.No/Date:0310832332 18.10.2019	Withdrawn
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that, this case has been rejected in online meeting 07/83-ALC1/2020 held on			

18/09/2020. Hence, the Committee decided to withdraw the case.

51	Case No.: 32/7/83-ALC1/2019	Party Name:N RANGA RAO AND SONS PVT LTD	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00446/AM20/	RLA File :07/24/040/00146/AM20/	Lic.No/Date:0710115594 24.10.2019	Withdrawn
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that, this case has been rejected in online meeting 07/83-ALC1/2020 held on 18/09/2020. Hence, the Committee decided to withdraw the case.				

52	Case No.: 34/7/83-ALC1/2019	Party Name:GTZ (INDIA) PRIVATE LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00448/AM20/	RLA File :02/24/040/00110/AM20/	Lic.No/Date:0210209514 28.10.2019	Defer
Decision : File along with the hard copy received and sent to the technical expert (SK) for further examination. Committee decided to Defer the case.				

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Case No.: 36/7/83-ALC1/2019	Party Name:CANOPUS WET WIPES PRIVATE LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
HQ File :01/83/050/00450/AM20/	RLA File :07/24/040/00165/AM20/	Lic.No/Date:071011562 0 29.10.2019	Approved
Decision : The committee considered the case as per agenda and decided to ratify the norms with Actual content + 2.82% wastage as under:-			
Export Item	Quantity	Import Item	Quantity
BABY WET WIPES - 80 PULLS, 55 GSM (consisting of Wet Laid Nonwoven Fabric made of Bamboo Fiber, 55 GSM, 100% plain) (Condition: Net weight of of import item in export shall not be less 41,442.79 kgs)	258000 Nos.	WET LAID NONWOVEN FABRIC MADE OF BAMBOO FIBER, 55 GSM, 100% BAMBOO PLAIN	42611.5 kgs

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

	Case No.:38/7/83-ALC1/2019	Party Name:TARAK CHEMICALS LTD	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
54	HQ File :01/83/050/00452/AM20/	RLA File :34/24/040/00211/AM20/	Lic.No/Date:3410045572 31.10.2019	Defer
Decision : File along with the hard copy received and sent to the technical expert (SK) for further examination. Committee decided to Defer the case.				

	Case No.:41/7/83-ALC1/2019	Party Name:EMITA LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00455/AM20/	RLA File :03/94/040/00601/AM20/	Lic.No/Date:0310832561 01.11.2019	Defer
55	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 01/83-ALC1/2021 dated 13.05.2021: I. Manufacturing process indicating wastage of raw materials both imported and indigenous separately for each input. II. Material balance and giving complete calculation for the requirement of inputs, giving chemical reaction with molecular weight of reactant and product. Also to give yield of reaction. III. Commercial value of by product, if any, produced during the process. IV. Production of export product vis a vis consumption of inputs for the last three years duly certified by Chartered Accountant. Hence, the Committee decided to Defer the Case. (D/L issued to the firm by post on 07.06.2021).			

	Case No.:44/7/83-ALC1/2019	Party Name:NITTA GELATIN INDIA LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
56	HQ File :01/83/050/00458/AM20/	RLA File :10/24/040/00066/AM20/	Lic.No/Date:1010060321 06.11.2019	Defer
Decision : File along with the hard copy received and sent to the technical expert (NL) for further examination. Committee decided to Defer the case.				

57	Case No.:3/8/83-	Party Name:VEDANT	Meet No/Date:01/83-	Status:
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ALC1/2019	DYESTUFFS INTERMEDIATES PRIVATE LIMITED	ALC1/AM-2021 13.05.2021	
HQ File :01/83/050/00467/AM20/	RLA File :03/95/040/00771/AM20/	Lic.No/Date:0310832688 11.11.2019	Defer
Decision : File along with the hard copy received and sent to the technical expert (DNM) for further examination. Committee decided to Defer the case.			

5 8	Case No.:5/8/83- ALC1/2019	Party Name:KALPAKACHEMICAL S PRIVATE LIMITED	Meet No/Date:01/83- ALC1/AM-2021 13.05.2021	Status :
	HQ File :01/83/050/00469/AM20 /	RLA File :32/24/040/00072/AM20/	Lic.No/Date:321007922 2 11.11.2019	Defer
Decision : File along with the hard copy received and sent to the technical expert (NL) for further examination. Committee decided to Defer the case.				

59	Case No.:14/8/83- ALC1/2019	Party Name:CALLISONS FLAVORS (INDIA) PRIVATE LIMITED	Meet No/Date:01/83- ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00478/AM20/	RLA File :31/83/040/00106/AM20/	Lic.No/Date:3110067593 18.11.2019	Defer
Decision : The committee considered the case and it was decided to furnish information from the firm. The D/L letter issued on 08.07.2020 & reminder dated 30.09.2020 to furnish the below mentioned information – (i) CoA of import from supplier (ii) exact details of indigenous input with their quantity. Committee decided to Defer the case. (Second reminder letter is issued to the firm on 07.06.2021).				

60	Case No.:26/8/83- ALC1/2019	Party Name:EMITA LIMITED	Meet No/Date:01/83- ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00490/AM20/	RLA File :03/94/040/00669/AM20/	Lic.No/Date:0310832964 22.11.2019	Defer
Decision : File along with the hard copy received and sent to the technical expert (NL) for further examination. Committee decided to Defer the case.				

61	Case No.:29/8/83- ALC1/2019	Party Name:ANAR CHEMICALS LLP	Meet No/Date:01/83- ALC1/AM-2021	Status:
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		13.05.2021	
HQ File :01/83/050/00493/AM20/	RLA File :08/24/040/00270/AM20/	Lic.No/Date:0810146651 27.11.2019	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued, followed by Reminder letter on 27.07.2020. Hence, the Committee decided to Defer the case. (Second Reminder letter is issued on 07.06.2021).			

	Case No.:32/8/83- ALC1/2019	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:01/83- ALC1/AM-2021 13.05.2021	Status:
62	HQ File :01/83/050/00496/AM20/	RLA File :03/94/040/00674/AM20/	Lic.No/Date:0310833097 29.11.2019	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued, followed by Reminder letter on 27.07.2020. Hence, the Committee decided to Defer the case. . (Second Reminder letter is issued on 07.06.2021).				

	Case No.:1/7/83- ALC1/2020	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:01/83- ALC1/AM-2021 13.05.2021	Status:
63	HQ File :01/83/050/00976/AM21/	RLA File :02/24/040/00047/AM21/	Lic.No/Date:0210209994 21.07.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 28.09.2020. Hence, the Committee decided to Defer the case. (Reminder letter is issued on 07.06.2021).				

	Case No.:2/7/83- ALC1/2020	Party Name:SUPERMINT EXPORTS PRIVATE LIMITED	Meet No/Date:01/83- ALC1/AM-2021 13.05.2021	Status:
64	HQ File :01/83/050/00977/AM21/	RLA File :05/24/040/00192/AM21/	Lic.No/Date:0510414686 22.07.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 28.09.2020. Hence, the Committee decided to Defer the case. (Reminder letter is issued on 07.06.2021).				

65	Case No.:3/7/83-ALC1/2020	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00978/AM21/	RLA File :03/94/040/00224/AM21/	Lic.No/Date:0310837322 22.07.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 28.09.2020. Hence, the Committee decided to Defer the case. (Reminder letter is issued on 07.06.2021)				

66	Case No.:4/7/83-ALC1/2020	Party Name:COROMANDEL INTERNATIONAL LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00979/AM21/	RLA File :03/94/040/00276/AM21/	Lic.No/Date:0310837397 23.07.2020	Defer
Decision : File along with the hard copy received and sent to the technical expert (DNM) for further examination. Committee decided to Defer the case.				

67

Case No.: 5/7/83-ALC1/2020	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
HQ File :01/83/050/00980/AM21/	RLA File :50/24/040/00006/AM21/	Lic.No/Date:5010002696 23.07.2020	Approved
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
WHITE COLOURED MASTERBATCH (PLAST WHITE PLAST SUPREMEM PLAST FILL AND PLAST WHITE PREMIUM) CONTAINING FOLLOWING RAW MATERIAL LINER LOW DESITY POLYETHELEN (LLDPE) 235000 KGS	10,00,000 Kg	LINER LOW DESITY POLYTHYLENE (LLDPE) CALCIUM CARBONATE (CACO3)	2,42,050 Kg 7,87,950 kg

AND CALCIUM CARBONATE (CACO3) 765000			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

68	Case No.:6/7/83- ALC1/2020	Party Name:RIVERSIDE INDUSTRIES LTD	Meet No/Date:01/83- ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00981/AM21/	RLA File :03/95/040/00158/AM21/	Lic.No/Date:0310837411 24.07.2020	Defer
Decision : File along with the hard copy received and sent to the technical expert (NL) for further examination. The Committee decided to Defer the case.				

69	Case No.:7/7/83- ALC1/2020	Party Name:MESO CARBON INDIA PVT. LTD.	Meet No/Date:01/83- ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00982/AM21/	RLA File :08/24/040/00102/AM21/	Lic.No/Date:0810148222 24.07.2020	Defer
Decision : The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. P.H Letter to be issued. The committee decided to defer the case.				

70	Case No.:8/7/83- ALC1/2020	Party Name:KLJ ORGANIC LTD	Meet No/Date:01/83- ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00983/AM21/	RLA File :05/23/040/00087/AM21/	Lic.No/Date:0510414732 27.07.2020	Deferred
Decision : The committee considered the case as per agenda and decided to defer the case				

71	Case No.:9/7/83- ALC1/2020	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:01/83- ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00984/AM21/	RLA File :05/23/040/00095/AM21/	Lic.No/Date:0510414733 27.07.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 28.09.2020. Hence, the Committee decided to Defer the case. (Reminder letter is issued on 07.06.2021.)				

72	Case No.:10/7/83-ALC1/2020	Party Name:PROAMBIENTE SA	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00985/AM21/	RLA File :03/95/040/00238/AM21/	Lic.No/Date:0310837421 27.07.2020	Defer
Decision : File along with the hard copy received and sent to the technical expert (NL) for further examination. Committee decided to Defer the case.				

73	Case No.:11/7/83-ALC1/2020	Party Name:WILLOWOOD CHEMICALS PVT LTD	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00986/AM21/	RLA File :02/24/040/00048/AM21/	Lic.No/Date:0210210008 27.07.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 28.09.2020. Hence, the Committee decided to Defer the case. (Reminder letter is issued on 07.06.2021.)				

74	Case No.:12/7/83-ALC1/2020	Party Name: KANCOR INGREDIENTS LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00987/AM21/	RLA File :10/24/040/00034/AM21/	Lic.No/Date:1010060597 27.07.2020	Disposed off
Decision : The committee considered the case as per agenda and decided that in compliance with the policy Circular No. 05(RE-2013)/2009-2014 dated 14.08.2013 and policy Circular No. 12/2015-2020 dated 28.08.2018, Regional authority (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the sample analysis report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. If RA has any issues, they may refer the same to NC for examination. Hence, the case is disposed off.				

75	Case No.:13/7/83-ALC1/2020	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00988/AM21/	RLA File :10/24/040/00033/AM21/	Lic.No/Date:1010060598 27.07.2020	Disposed off
Decision : The committee considered the case as per agenda and decided that in compliance				

with the policy Circular No. 05(RE-2013)/2009-2014 dated 14.08.2013 and policy Circular No. 12/2015-2020 dated 28.08.2018, Regional authority (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the sample analysis report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. If RA has any issues, they may refer the same to NC for examination. Hence, the case is disposed off.

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Case No.: 14/7/83-ALC1/2020	Party Name:E.I. DU PONT INDIA PRIVATE LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
HQ File :01/83/050/00989/AM21/	RLA File :34/24/040/00107/AM21/	Lic.No/Date:341004624 9 27.07.2020	Approved
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
2,4 D Sodium salt 75.6% ww + Metsulfuron methyl 0.7% ww + chlorimuron ethyl 0.7% ww WP (Herbicide)	1 kg	Chlorimuron Ethyl Technical	0.007035 kg
		Metsulfuron Methyl Technical	0.007035 kg
		2,4 -D Sodium salt	0.7600 kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

77	Case No.:15/7/83-ALC1/2020	Party Name: CAMBAY TECHNOPACK PRIVATE LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00990/AM21/	RLA File :52/24/040/00032/AM21/	Lic.No/Date:5210043471 27.07.2020	Defer
Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 01/83-ALC1/2021 dated 13.05.2021:				
I. To indicate specification of Export item like GSM, Size, Shape etc. II. Complete calculation of requirement of Imported item for the manufacture of Export item, giving its GSM and also whether it is paper or Paper Board. III. Justification of higher Wastage claimed of the imported raw material and commercial value of waste material.				
D/L issued to the firm by post on 07.06.2021. Hence, the Committee decided to Defer the Case.				

78	Case No.: 16/7/83-ALC1/2020	Party Name: INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00991/AM21/	RLA File :05/23/040/00100/AM21/	Lic.No/Date:0510414748 28.07.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 28.09.2020. Reminder letter is issued on 07.06.2021. Hence, the Committee decided to Defer the case.			

79	Case No.: 17/7/83-ALC1/2020	Party Name: INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00992/AM21/	RLA File :05/23/040/00101/AM21/	Lic.No/Date:0510414749 28.07.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 28.09.2020. Reminder letter is issued on 07.06.2021. Hence, the Committee decided to Defer the case.			

80	Case No.: 20/7/83-ALC1/2020	Party Name: MALLOW INTERNATIONAL	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00995/AM21/	RLA File :32/24/040/00028/AM21/	Lic.No/Date:3210079629 29.07.2020	Reject
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that export and import item are same. Hence, committee decided to Reject the case.			

81	Case No.: 21/7/83-ALC1/2020	Party Name: SHIVANSHU SINTERED PRODUCTS PRIVATE LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00996/AM21/	RLA File :05/24/040/00205/AM21/	Lic.No/Date:0510414777 30.07.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 28.09.2020. Hence, the Committee decided to Defer the case. (Reminder letter is issued on 07.06.2021.)			

82	Case No.:22/7/83-ALC1/2020	Party Name: METAL SALES CORPORATION	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :01/83/050/00997/AM21/	RLA File :03/95/040/00252/AM21/	Lic.No/Date:0310837507 30.07.2020	Defer
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 01/83-ALC1/2021 dated 13.05.2021: I. Manufacturing process indicating stage wise wastage of raw materials for both imported and Indigenous) II. Complete calculation for the requirement of raw material for the manufacture of export item. III. Production of Export item vis a vis consumption of raw materials for the last three years duly certified by Chartered Accountant. Hence, the Committee decided to Defer the Case. (D/L issued to the firm by post on 07.06.2021.)			

83	Case No:1/01/83-ALC1/AM-2021	Party Name: KRISHNA ENZYTECH PRIVATE LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01086/AM21/	RLA File : 31/83/040/00065/AM21/	Lic.No/Date: 3110067865 21.09.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 07.06.2021. Hence, the Committee decided to Defer the case.			

84	Case No:2/01/83-ALC1/AM-2021	Party Name: CHARU PERFUMERY HOUSE	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01087/AM21/	RLA File : 07/24/040/00126/AM21/	Lic.No/Date: 0710117042 21.09.2020	Reject
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Agarbathi and other odoriferous preparations which operate by burning and intend to import raw Agarbathi machine made (incense sticks). Committee observed that party has not given full specifications of import and export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the absense of technical specifications. In view of the above, committee decided to Reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of			

Norms Committee decision on DGFT website.

85	Case No:5/01/83-ALC1/AM-2021	Party Name: KANCOR INGREDIENTS LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01090/AM21/	RLA File : 10/24/040/00046/AM21/	Lic.No/Date: 1010060663 23.09.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 07.06.2021. Hence, the Committee decided to Defer the case.				

86	Case No:6/01/83-ALC1/AM-2021	Party Name: MESO CARBON INDIA PVT. LTD	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01091/AM21/	RLA File : 08/24/040/00193/AM21/	Lic.No/Date: 0810148658 23.09.2020	Defer
Decision : The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. P.H Letter to be issued. The committee decided to defer the case.				

87	Case No:7/01/83-ALC1/AM-2021	Party Name: INTERNATIONAL TRADERS.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01092/AM21/	RLA File : 03/94/040/00445/AM21/	Lic.No/Date: 0310838431 24.09.2020	Defer
Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 01/83-ALC1/2021 dated 13.05.2021: I. Specification of export item like Dimension, GSM etc, II. Import content of Metallized film in export product. III. Manufacturing process indicating processing of Metallized film in export product. Hence, the Committee decided to Defer the Case. (D/L issued to the firm by post on 07.06.2021.)				

88	Case No:8/01/83-ALC1/AM-2021	Party Name: SPOTON COATINGS PRIVATE LIMITED.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
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HQ File : 01/83/050/01093/AM21/	RLA File : 52/24/040/00045/AM21/	Lic.No/Date: 5210043545 24.09.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case. (Hard Copy letter is issued on 07.06.2021.)			

Case No:9/01/83-ALC1/AM-2021	Party Name: PARIJAT INDUSTRIES (INDIA) PVT.LTD..	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
HQ File : 01/83/050/01094/AM21/	RLA File : 05/24/040/00297/AM21/	Lic.No/Date: 0510415312 24.09.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case. Hard Copy letter is issued on 07.06.2021.			

Case No:10/01/83-ALC1/AM-2021	Party Name: SALASAR LAMINATES LIMITED	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
HQ File : 01/83/050/01095/AM21/	RLA File : 08/24/040/00078/AM21/	Lic.No/Date: 0810148670 25.09.2020	Approved
Decision : SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.			

Case No:11/01/83-ALC1/AM-2021	Party Name: SYNTHITE INDUSTRIES PRIVATE LIMITED.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
HQ File : 01/83/050/01096/AM21/	RLA File : 10/24/040/00045/AM21/	Lic.No/Date: 1010060665 25.09.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case. (Hard Copy letter is issued on 07.06.2021.)			

92	Case No:12/01/83-ALC1/AM-2021	Party Name: PARIJAT INDUSTRIES (INDIA) PVT.LTD..	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01097/AM21/	RLA File : 05/24/040/00311/AM21/	Lic.No/Date: 0510415315 25.09.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 07.06.2021. Hence, the Committee decided to Defer the case.				

93	Case No:13/01/83-ALC1/AM-2021	Party Name: PARIJAT INDUSTRIES (INDIA) PVT.LTD..	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01098/AM21/	RLA File : 05/24/040/00298/AM21/	Lic.No/Date: 0510415316 25.09.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 07.06.2021. Hence, the Committee decided to Defer the case.				

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Case No:14/01/83-ALC1/AM-2021	Party Name: ALOK MASTERBATCHES PRIVATE LIMITED..	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
HQ File : 01/83/050/01099/AM21/	RLA File : 05/23/040/00182/AM21/	Lic.No/Date: 0510415328 25.09.2020	Approved
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
FILLER	250000	LLDPE Geanules	51000 KG

MASTERBATCH Containing: a) LLDPE Granules contents = 50000.000 Kgs b) Fillers /Calcium Carbonate contents = 200000.000 Kgs.	Kg	Fillers/ Calcium Carbonate	204000 KG
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

95	Case No:15/01/83- ALC1/AM-2021	Party Name: INDIA PESTICIDES LIMITED.	Meet No/Date:01/83- ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01100/AM21/	RLA File : 06/24/040/00041/AM21/	Lic.No/Date: 0610039626 25.09.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case. (Hard Copy letter is issued on 07.06.2021.)				

96	Case No:16/01/83- ALC1/AM-2021	Party Name: ARCL ORGANICS LIMITED.	Meet No/Date:01/83- ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01101/AM21/	RLA File : 02/24/040/00081/AM21/	Lic.No/Date: 0210210126 25.09.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case. (Hard Copy letter is issued on 07.06.2021.)				

97	Case No:46/01/83- ALC1/AM-2021	Party Name: SMI COATED PRODUCTS PVT. LTD..	Meet No/Date:01/83- ALC1/AM-2021 13.05.2021	Status:
	HQ File :	RLA File :	Lic.No/Date:	Approved

01/83/050/01131/AM21/	03/95/040/00364/AM21/	0310838481 25.09.2020	
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Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
SELF ADHESIVE PAPER (158 GSM +/- 10%) (Containing One Side Coated Paper)	10000000.00 Sq. meter	ONE SIDE COATED PAPER (C1S PAPER) (80 GSM +/-10%)	10400000.000 Sq. meter
		ADHESIVE (100% SOLID) RUBBER BASED HOT MELT	200000.000 KG
		GLASSINE PAPER (60 gsm +/-10%)	10400000.000 Sq. meter

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

98	Case No:17/01/83-ALC1/AM-2021	Party Name: MEXIM ADHESIVE TAPES PVT. LTD...	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01102/AM21/	RLA File : 03/95/040/00393/AM21/	Lic.No/Date: 0310838490 28.09.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case. (Hard Copy letter is issued on 07.06.2021.)				

99	Case No:18/01/83-ALC1/AM-2021	Party Name: GALAXY SURFACTANTS LTD.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01103/AM21/	RLA File : 03/94/040/00299/AM21/	Lic.No/Date: 0310838495 28.09.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case. (Hard Copy letter is issued on 07.06.2021.)				

100	Case No:19/01/83-ALC1/AM-2021	Party Name: MARUTI MICA.	Meet No/Date:01/83-ALC1/AM-2021	Status:
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			13.05.2021	
	HQ File : 01/83/050/01104/AM21/	RLA File : 24/24/040/00049/AM21/	Lic.No/Date: 2410043260 28.09.2020	Approved
Decision : SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.				

101	Case No:20/01/83-ALC1/AM-2021	Party Name: MONTEX GLASS FIBRE IND PVT LTD.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01105/AM21/	RLA File : 03/86/040/00265/AM20/	Lic.No/Date: 0310838560 30.09.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case. (Hard Copy letter is issued on 07.06.2021.)			

102	Case No:21/01/83-ALC1/AM-2021	Party Name: VIDHI SPECIALTY FOOD INGREDIENTS LIMITED.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01106/AM21/	RLA File : 03/95/040/00373/AM21/	Lic.No/Date: 0310838562 30.09.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case. (Hard Copy letter is issued on 07.06.2021.)			

103	Case No:22/01/83-ALC1/AM-2021	Party Name: PAREKH INDUSTRIES LTD.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01107/AM21/	RLA File : 03/95/040/00374/AM21/	Lic.No/Date: 0310838585 30.09.2020	Defer
	Decision : File along with the hard copy received and sent to the technical expert (SK) for further examination. Committee decided to Defer the case.			

104	Case No:23/01/83-ALC1/AM-2021	Party Name: KLJ ORGANIC LTD.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01108/AM21/	RLA File : 05/23/040/00204/AM21/	Lic.No/Date: 0510415372 30.09.2020	Defer
Decision : File along with the hard copy received and sent to the technical expert (NL) for further examination. Committee decided to Defer the case.				

105	Case No:24/01/83-ALC1/AM-2021	Party Name: BALAJI CORK.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01109/AM21/	RLA File : 05/23/040/00188/AM21/	Lic.No/Date: 0510415376 30.09.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case. (Hard Copy letter is issued on 07.06.2021.)				

106	Case No:26/01/83-ALC1/AM-2021	Party Name: STIC ON PAPERS PRIVATE LIMITED.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01111/AM21/	RLA File : 09/24/040/00345/AM21/	Lic.No/Date: 0910069283 30.09.2020	Defer
Decision : File along with the hard copy received and sent to the technical expert (NL) for further examination. Committee decided to Defer the case.				

107	Case No:29/01/83-ALC1/AM-2021	Party Name: PAPERTEX SPECIALITY CHEMICALS PRIVATE LIMITED.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01114/AM21/	RLA File : 30/24/040/00062/AM21/	Lic.No/Date: 3010105430 30.09.2020	Defer
Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 01/83-ALC1/2021 dated 13.05.2021:				

- I. Exact name of import with catalogue
- II. % solid content of export
- III. Details of IND input with qty

Hence, the Committee decided to Defer the Case.
(D/L issued to the firm by post on 07.06.2021.)

108	Case No:25/01/83-ALC1/AM-2021	Party Name: GALAXY SURFACTANTS LTD.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01110/AM21/	RLA File : 03/94/040/00298/AM21/	Lic.No/Date: 0310838608 01.10.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case. (Hard Copy letter is issued on 07.06.2021.)			

109	Case No:27/01/83-ALC1/AM-2021	Party Name: RAILTRACK CONCRETE PRODUCTS PRIVATE LIMITED.	Meet No/Date:701/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01112/AM21/	RLA File : 02/24/040/00084/AM21/	Lic.No/Date: 0210210137 01.10.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case. (Hard Copy letter is issued on 07.06.2021.)			

110	Case No:28/01/83-ALC1/AM-2021	Party Name: ASAHI INDIA GLASS LTD.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01113/AM21/	RLA File : 05/23/040/00196/AM21/	Lic.No/Date: 0510415397 01.10.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case. (Hard Copy letter is issued on 07.06.2021.)			

111	Case No:30/01/83-ALC1/AM-2021	Party Name: RUBAMIN PRIVATE LIMITED.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01115/AM2/	RLA File : 34/24/040/00072/AM21/	Lic.No/Date: 3410046435 01.10.2020	Defer
Decision : File along with the hard copy received and sent to the technical expert (SK) for further examination. Committee decided to Defer the case.				

112	Case No:38/01/83-ALC1/AM-2021	Party Name: BMD VENTURE PRIVATE LIMITED.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01123/AM21/	RLA File : 13/24/040/00041/AM21/	Lic.No/Date: 1310049690 01.10.2020	Reject
Decision : The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Indian perfumed incense sticks and intend to import raw batti. Committee observed that party has not given full specifications of import and export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the absense of full technical specifications. In view of the above, committee decided to Reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.				

113	Case No:31/01/83-ALC1/AM-2021	Party Name: DETPAK INDIA PRIVATE LIMITED.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01116/AM21/	RLA File : 03/94/040/00481/AM21/	Lic.No/Date: 0310838663 05.10.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case. (Hard Copy letter is issued on 07.06.2021.)				

114	Case No:32/01/83-ALC1/AM-2021	Party Name: DETPAK INDIA PRIVATE LIMITED.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :	RLA File :	Lic.No/Date:	Defer

01/83/050/01117/AM21/	03/94/040/00482/AM21/	0310838664 05.10.2020	
Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case. (Hard Copy letter is issued on 07.06.2021.)			

115	Case No:34/01/83-ALC1/AM-2021 HQ File : 01/83/050/01119/AM21/	Party Name: CHEMCON SPECIALITY CHEMICALS LIMITED. RLA File : 34/24/040/00181/AM21/	Meet No/Date: 01/83-ALC1/AM-2021 13.05.2021 Lic.No/Date: 3410046441 05.10.2020	Status: Defer
Decision : File along with the hard copy received and sent to the technical expert (SK) for further examination. Committee decided to Defer the case.				

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Case No:33/01/83-ALC1/AM-2021	Party Name: INTERNATIONAL TRADERS.	Meet No/Date: 01/83-ALC1/AM-2021 13.05.2021	Status:
HQ File : 01/83/050/01118/AM21/	RLA File : 03/94/040/00478/AM21/	Lic.No/Date: 0310838706 06.10.2020	Approved

Decision :The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
62/0- PAPER PRODUCTS NAMELY PAPER CUPS/PLATES/NOODLE BOX/GLASSES/LIDS/TRAY ETC (ITC(HS) CODE 48236900,48237010, 48239013, 48192020,48192090) NET CONTENT: 1) UNCOATED PAPER AND BOARD (225 GSM AND ABOVE: 2,08,334.00 KGS, 2) LDPE GRANULES (FOR COATING): 38,096.00 KGS	246430 Kg	UNCOATED PAPER AND BOARD (225 GSM AND ABOVE) LDPE GRANULES	2,39,584.10 Kg 38,857.92 Kg
PAPER PRODUCTS	49,287 Kg	UNCOATED	4,7917.05 Kg

NAMELY PAPER CUPS/PLATES/NOODLE BOX/GLASSES/LIDE/TRAY ETC (ITC(HS) CODE 48236900,48237010, 48239013, 48192020,48192090) NET CONTENT: 1) UNCOATED PAPER AND BOARD (150 GSM -225 GSM): 41,667.000 KGS, 2) LDPE GRANULES (FOR COATING): 7,620.000 KGS		PAPER AND BOARD (150 GSM - 225 GSM)	
		LDPE GRANULES	7,772.40 Kg
Note: GSM of import and export items should match with each other. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

117	Case No:35/01/83- ALC1/AM-2021	Party Name: BAYER VAPI PVT.LTD.	Meet No/Date:01/83- ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01120/AM21/	RLA File : 03/94/040/00477/AM21/	Lic.No/Date: 0310838710 06.10.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case. (Hard Copy letter is issued on 07.06.2021.)			

118	Case No:36/01/83- ALC1/AM-2021	Party Name: SRI VIJAYALAKSHMI AGARBATHI WORKS.	Meet No/Date:01/83- ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01121/AM21/	RLA File : 07/24/040/00148/AM21/	Lic.No/Date: 0710117099 06.10.2020	Reject
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Indian perfumed incense sticks /Agarbatti and intend to import raw Agarbathies. Committee observed that party has not given full specifications of import and export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the absense of full specifications. In view of the above, committee decided to Reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within			

thirty days from the date of hosting of Norms Committee decision on DGFT website.

119	Case No:37/01/83-ALC1/AM-2021	Party Name: CRYSTAL CROP PROTECTION LIMITED.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01122/AM21/	RLA File : 05/23/040/00161/AM21/	Lic.No/Date: 0510415415 06.10.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case. (Hard Copy letter is issued on 07.06.2021.)			

120	Case No:39/01/83-ALC1/AM-2021	Party Name: SHITAL INDUSTRIES PVT LTD.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01124/AM21/	RLA File : 08/24/040/00197/AM21/	Lic.No/Date: 0810148732 07.10.2020	Defer
	Decision : File along with the hard copy received and sent to the technical expert (SK) for further examination. Committee decided to Defer the case.			

121	Case No:40/01/83-ALC1/AM-2021	Party Name: FORACE POLYMERS PVT. LTD.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01125/AM21/	RLA File : 05/23/040/00203/AM21/	Lic.No/Date: 0510415432 07.10.2020	Defer
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 01/83-ALC1/2021 dated 13.05.2021: I. Exact chemical name of import item with catalogue Hence, the Committee decided to Defer the Case. (D/L issued to the firm by post on 07.06.2021.)			

122	Case No:41/01/83-ALC1/AM-2021	Party Name: KRISHNA ISHIZAKI AUTO LIMITED.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
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HQ File : 01/83/050/01126/AM21/	RLA File : 05/23/040/00212/AM21/	Lic.No/Date: 0510415438 07.10.2020	Defer
Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 01/83-ALC1/2021 dated 13.05.2021: - To indicate composition of export item indicating both imported and indigenous component/parts and whether it consists of Prismatic mirror plate/sheet or glass plate/sheet. - Manufacturing process involved in making the export item and wastage of each input with justification. - Production of Export item vis a vis consumption of inputs/raw materials for the last three years duly certified by Chartered accountant. Hence, the Committee decided to Defer the Case. (D/L issued to the firm by post on 07.06.2021.)			

123	Case No:42/01/83-ALC1/AM-2021	Party Name: CALIMARA MATTERS PRIVATE LIMITED.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01127/AM21/	RLA File : 03/94/040/00308/AM21/	Lic.No/Date: 0310838783 07.10.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case. (Hard Copy letter is issued on 07.06.2021.)			

124	Case No:43/01/83-ALC1/AM-2021	Party Name: PARIJAT INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01128/AM21/	RLA File : 05/24/040/00336/AM21/	Lic.No/Date: 0510415442 08.10.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case. (Hard Copy letter is issued on 07.06.2021.)			

125	Case No:44/01/83-	Party Name: ARJUNA	Meet No/Date:01/83-	Status:
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	ALC1/AM-2021	NATURAL PRIVATE LIMITED.	ALC1/AM-2021 13.05.2021	
	HQ File : 01/83/050/01129/AM21/	RLA File : 10/24/040/00050/AM21/	Lic.No/Date: 1010060670 08.10.2020	Defer
Decision : The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. P.H Letter to be issued. The committee decided to defer the case.				

	Case No:45/01/83- ALC1/AM-2021	Party Name: BIOINGREDIA NATURAL PRIVATE LIMITED.	Meet No/Date:01/83- ALC1/AM-2021 13.05.2021	Status:
126	HQ File : 01/83/050/01130/AM21/	RLA File : 10/24/040/00049/AM21/	Lic.No/Date: 1010060671 08.10.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case. (Hard Copy letter is issued on 07.06.2021.)				

	Case No:47/01/83- ALC1/AM-2021	Party Name: AGRO LIFE SCIENCE CORPORATION	Meet No/Date:01/83- ALC1/AM-2021 13.05.2021	Status:
127	HQ File : 01/83/050/01132/AM21/	RLA File : 05/23/040/00195/AM21/	Lic.No/Date: 0510415464 09.10.2020	Defer
Decision : File along with the hard copy received and sent to the technical expert (DNM) for further examination. Committee decided to Defer the case.				

	Case No:48/01/83- ALC1/AM-2021	Party Name: SWATI MENTHOL AND ALLIED CHEMICALS LIMITED.	Meet No/Date:01/83- ALC1/AM-2021 13.05.2021	Status:
128	HQ File : 01/83/050/01133/AM21/	RLA File : 05/24/040/00339/AM21/	Lic.No/Date: 0510415462 09.10.2020	Reject
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that export and import item are same. Hence, committee decided to Reject the case.				

129	Case No:49/01/83-ALC1/AM-2021	Party Name: PRAKSONS EXTRACTS INDIA PRIVATE LIMITED.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01134/AM21/	RLA File : 07/24/040/00167/AM21/	Lic.No/Date: 0710117121 09.10.2020	Disposed off
	Decision : The committee considered the case as per agenda and decided that in compliance with the policy Circular No. 05(RE-2013)/2009-2014 dated 14.08.2013 and policy Circular No. 12/2015-2020 dated 28.08.2018, Regional authority (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the sample analysis report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. If RA has any issue, then they can refer the same to NC-4. Hence, the case is disposed off.			

130	Case No:50/01/83-ALC1/AM-2021	Party Name: ATUL LIMITED.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01135/AM21/	RLA File : 08/24/040/00220/AM21/	Lic.No/Date: 0810148768 09.10.2020	Defer
	Decision : File along with the hard copy received and sent to the technical expert (DNM) for further examination. Committee decided to Defer the case.			

131	Case No:51/01/83-ALC1/AM-2021	Party Name: A.G.INDUSTRIES.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01136/AM21/	RLA File : 05/23/040/00225/AM21/	Lic.No/Date: 0510415477 12.10.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case. (Hard Copy letter is issued on 07.06.2021.)			

132	Case No:52/01/83-ALC1/AM-2021	Party Name: LAFRETIER PRECIOUS PRIVATE LIMITED.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File :	RLA File :	Lic.No/Date:	Disposed off

01/83/050/01137/AM21/	03/95/040/00420/AM21/	0310838831 12.10.2020	
Decision : The committee considered the case as per agenda and decided that in compliance with the policy Circular No. 05(RE-2013)/2009-2014 dated 14.08.2013 and policy Circular No. 12/2015-2020 dated 28.08.2018, Regional authority (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the sample analysis report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. If RA has any issue, then they can refer the same to NC-4. Hence, the case is disposed off.			

133	Case No:53/01/83-ALC1/AM-2021	Party Name: PARIJAT INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01138/AM21/	RLA File : 05/24/040/00346/AM21/	Lic.No/Date: 0510415479 13.10.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case. (Hard Copy letter is issued on 07.06.2021.)			

134	Case No:54/01/83-ALC1/AM-2021	Party Name: DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01139/AM21/	RLA File : 03/94/040/00507/AM21/	Lic.No/Date: 0310838844 13.10.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case. (Hard Copy letter is issued on 07.06.2021.)			

135	Case No:55/01/83-ALC1/AM-2021	Party Name: J.J.PLASTALLOY PRIVATE LIMITED.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01140/AM21/	RLA File : 15/24/040/00004/AM21/	Lic.No/Date: 1510022232 14.10.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts			

and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case.

(Hard Copy letter is issued on 07.06.2021.)

136	Case No:56/01/83-ALC1/AM-2021	Party Name: CHEMCON SPECIALITY CHEMICALS LIMITED.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01141/AM21/	RLA File : 34/24/040/00189/AM21/	Lic.No/Date: 3410046474 14.10.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case. (Hard Copy letter is issued on 07.06.2021.)			

137	Case No:57/01/83-ALC1/AM-2021	Party Name: HINDUSTAN PLATINUM PVT LTD.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01142/AM21/	RLA File : 03/94/040/00484/AM21/	Lic.No/Date: 0310838884 15.10.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case. (Hard Copy letter is issued on 07.06.2021.)			

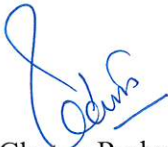
138	Case No:58/01/83-ALC1/AM-2021	Party Name: SV PLASTOCHEM PRIVATE LIMITED.	Meet No/Date:01/83-ALC1/AM-2021 13.05.2021	Status:
	HQ File : 01/83/050/01143/AM21/	RLA File : 31/83/040/00080/AM21/	Lic.No/Date: 3110067880 15.10.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case. (Hard Copy letter is issued on 07.06.2021.)			

139	Case No:59/01/83-	Party Name: BHANU	Meet No/Date:01/83-	Status:
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ALC1/AM-2021	DYES PRIVATE LIMITED.	ALC1/AM-2021 13.05.2021	
HQ File : 01/83/050/01144/AM21/	RLA File : 03/94/040/00518/AM21/	Lic.No/Date: 0310838948 16.10.2020	Defer
Decision : File along with the hard copy received and sent to the technical expert (NL) for further examination. Committee decided to Defer the case.			

	Case No:60/01/83- ALC1/AM-2021	Party Name: AGROW ALLIED VENTURES PRIVATE LIMITED.	Meet No/Date:01/83- ALC1/AM-2021 13.05.2021	Status:
140	HQ File : 01/83/050/01145/AM21/	RLA File : 05/23/040/00230/AM21/	Lic.No/Date: 0510415523 16.10.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hence, the Committee decided to Defer the case. (Hard Copy letter is issued on 07.06.2021.)				

Date: 04.08.2021
Place: New Delhi


Chetan Parkash Jaggarwal
(FTDO)
